

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Review Petition No. 27/95 in  
Original Application No. 617/93

U.K.N. Kutty

... Petitioner

V/s.

Dept. of Atomic Energy and Ors.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

Tribunal's order on Review Petition by circulation

¶ Per Shri B.S. Hegde, Member (J) ¶

Dated: 21.2.95

Applicant has filed Review Petition seeking review of the order dated 2.1.95 in O.A. 617/93. The O.A. has not been disposed of, only the M.Ps filed by the applicant have been disposed of. The applicant has filed three M.Ps, M.P. 158/94, M.P. 445/94 and M.P. 933/94. As a matter of fact M.P. 158/94 and M.P. 445/94 have already been disposed of by the Tribunal on 22.7.94. Despite the same the applicant has filed M.P. 933/94 seeking review of the order passed by the Tribunal in M.P. 158/94 and M.P. 445/94. Having heard the arguments of both the sides the respondents were given direction to furnish the documents Serial No. (i), (ii), (vii), (viii) and (ix). Regarding other documents the respondents were directed to furnish/produce the same at the time of final hearing. The contention of the applicant is that the records sought for inspection by him is relevant and crucial. After considering the contention of the parties, the Tribunal had rejected the prayer made by the applicant and therefore it is not open to him to agitate the matter by filing the Review Petition when the O.A. itself is pending for hearing

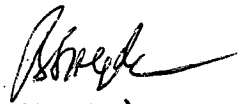
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2. We have considered various submissions made by the applicant. However the discretionary power have been used while disposing of the M.P. and it is not open to the applicant to file Review Petition seeking Review of the order passed by the Tribunal. The relevant judgements cited by the applicant will be taken into account at the time of final hearing. In the circumstances, we are of the view that there is no substance in the Review Petition and the same is liable to be dismissed. Accordingly the Review Petition is dismissed.



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(M.R. Kolhatkar)  
Member (A)



(B.S. Hegde)  
Member (J)

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